

been done and facts have been given fully in my report as well as the Prime Minister's report.

Then, Sir, sub-rule 37 (2) (xxi) of the Council Manual says:

"A question shall not seek information about matters which are in their nature secret."

Now this report is a confidential report. It is not a report which is a published report; the enquiry also was not such. There is another danger in it, that if the practice starts to publish these things, then all enquiries will become absolutely useless and it will not be possible to make enquiries in future, because persons will not come forward to give information. Therefore, it is not possible to do so.

SHRI BHUPESH GUPTA: Rule 36, I submit, does not apply in the present case at all.

SHRI MORARJI R. DESAI: Rule 37.

SHRI BHUPESH GUPTA: We have got before us the comments on a report, and we are told that some parts of the report are contained in the comments. Will you kindly listen? Comments on the report we have got. Now part of the thing has been given; the other part is not given. If we are expected to consider the comments on a report then, Sir, any responsible man would say that the report should be gone into in order to judge the merits or the demerits of the thing concerned. Now, if we are not given the original report of Shri Vishnu Sahay then, Sir, how would we be able to judge the comments on the report? We had not seen the terms of reference; we do not have the powers to call for the report of Shri Vishnu Sahay; we had nothing. In that case the Prime Minister should have told you that he is satisfied, therefore, the Parliament must be satisfied, and therefore the country must be satisfied and therefore the Finance Minister must be satisfied.

MR. CHAIRMAN: And you are included in the country.

SHRI BHUPESH GUPTA: Yes, Sir, therefore I would ask you not to give a ruling over this matter.

MR. CHAIRMAN: I am not giving any ruling. Where is the need for it?

NINETEENTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1958-59)

RAJKUMARI AMRIT KAUR (Punjab): I beg to lay on the Table a copy of the Nineteenth Report of the Public Accounts Committee (1958-59) on the working of the Coal Mines Safety and Conservation Fund.

TWENTIETH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1958-59)

RAJKUMARI AMRIT KAUR (Punjab): I beg to lay on the Table a copy of the Twentieth Report of the Public Accounts Committee (1958-59) on the working of the Coal Mines Labour Housing and General Welfare Fund.

ANNOUNCEMENTS BY CHAIRMAN REGARDING NOMINATIONS TO COMMITTEES

MR. CHAIRMAN: I have to make a series of announcements.

PANEL OF VICE-CHAIRMEN

MR. CHAIRMAN: Under Sub-rule (1) of Rule 7 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I hereby nominate a new Panel of Vice-Chairmen consisting of the following Members:—

1. Pandit S. S. N. Tankha.
2. Shrimati Pushpalata Das.
3. Shri Akbar Ali Khan.
4. Shri Dahyabhai V. Patel.